

13.13 1/2 hrs.

Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill*

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to move for leave to introduce a Bill further to amend the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce** the Bill.

13.13 3/4 hrs.

Statement Re : Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance—Laid

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1997.

[Placed in Library. See No. L.T. 1359/97]

13.14 hrs.

Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Bill*

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to move for leave to introduce a Bill to provide for the transfer and vesting of the undertakings of the Industrial Reconstruction Bank of India to and in the Company to be formed and registered as a Company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Reconstruction Bank of India Act, 1984.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the transfer and vesting of the undertakings of the Industrial Reconstruction Bank of India to and in the

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** Introduced with the recommendation of the President.

Company to be formed and registered as a Company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Reconstruction Bank of India Act, 1984."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce** the Bill.

13.14 1/2 hrs.

Statement Re : Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Ordinance—Laid

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Ordinance, 1997.

[Placed in Library. See No. L.T. 1360/97]

13.15 hrs.

Export-Import Bank of India (Amendment) Bill*

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to move for leave to introduce a Bill further to amend the Export-Import Bank of India Act, 1981.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Export-Import Bank of India Act, 1981."

The motion was adopted.

SHRI P. CHIDAMBARAM : Sir, I introduce** the Bill.

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Deputy Speaker, Sir, Earlier my city was known as Bombay but after a prolonged efforts of many years it has been renamed as Mumbai. Similarly the new name of Madras has been given as Chennai. But U.N.I. a leading news agency of the country gave a news on the last 17th that a few developed countries like America, England and France have raised objection over this move. As a result thereof the Union Government is going to decide that in future these cities should be known as Bombay and Madras respectively. It seems as if this Government is spineless and without any backbone. This Government is surrendering itself before the foreign

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** Introduced with the recommendation of the President.

[Shri Ram Naik]

countries. This Government does not feel proud of its Swadeshi culture and its mother tongue. But I warn the Government that in case any such action is taken in future then not only the people of Maharashtra but also the people who are proud of their Swadeshi culture and their mother tongue, will come out against this insult. I demand that the hon'ble Home Minister should give a statement on it.

SHRI SYED MASUDAL HOSSAIN (Murshidabad) : Mr. Deputy Speaker, Sir, questions regarding erosion by Ganga have earlier also been raised many times in this House. Now a new problem is going to arise. Land for the rehabilitation of the displaced persons was also allotted but that is not sufficient enough to accommodate them. That is too less to accommodate the displaced people. It is Bhagwanpura which is situated on Siyaladah Lalgola Section. This is a small piece of railway land, where these people were rehabilitated. Now about 250 families have been settled there. But now the Railways have started the process of evacuating these people. These people are also ready to leave that area but we are getting no alternative place where these displaced people can be rehabilitated. The State Government is also perturbed over this issue. A fax has also been sent to the AGM of my district that from 25th i.e. from tomorrow the process of eviction of those people will start. This move is likely to create the problem of law and order. I want to let the Railway Minister know that you get this land evicted but it would be better if the State Government is taken into confidence before taking any action so that the law and order problem does not arise there. We also want to shift those people from that place but for that you give us at least a time of two to three months.

SHRI SONTOSH MOHAN DEV (Silchar) : Are we taking the matters under 377 today?

MR. DEPUTY SPEAKER : 377 will be after Zero hour.

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Mr. Deputy Speaker, Sir, the General Budget is to be presented on the 28th of this month but the prices of fertilizers have already been increased by the Government. As you know, the Agriculture sector is already suffering losses. Today Agriculture Sector is not a profitable one but inspite of that prices of fertilizers are raised day by day. With the price rise of fertilizers, production cost of our farmers is likely to go up Punjab and Haryana are likely to suffer the most. Prices of Urea has been increased but the Government should refrain from any such hike so that agriculture sector can be made more profitable. The House should discuss this issue. More subsidy is provided on the imported urea but it is far less on its domestic production. You are looting, both the farmers and the factory owners. We want to know as to what is the Government's policy for our farmers?

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Deputy Speaker, Sir, I want to draw the attention of the House towards a very serious issue. Migration from the Kashmir Valley had started eight years back. More than four lakhs Hindu people have migrated from the valley in search of shelter and livelihood. So far the Government have not succeeded in providing them proper shelter. Now the elections are over but the people, particularly among the Muslims, who had cast their votes were very badly intimidated and tortured. In this connection I would like to read out a news item which was reported in 'The Hindustan Times' on 21st February.

[English]

"Intimidated and tortured by militants, Muslims are fleeing Kashmir in hordes and many of them are looking for the migrant status to survive in Jammu which they consider offers them safety from fears that have gripped the Valley".

[Translation]

Now the people in a large number are fleeing Kashmir valley. It has been reported that in Jammu 600 families have submitted their application seeking the status of migrants. No arrangements have been made by the Government in this regard. After the election were over, it was said that the situation has become normal but irony is that besides Hindus now Muslims have also started migrating and it is shameful on the part of the Government that it has failed to make any alternative arrangements for the safety of these people, that is why I want to draw the attention of this House towards this problem and request the Government to take note of it. It requires Government's immediate attention. Till now we have been discussing to take back the Hindus to the valley but now a new problem has started taking place there and that is migration of the Muslims from there which should be stopped immediately by the Government. They are fleeing the valley just because they had cast their votes in the Kashmir valley.

Bombs are hurled at their houses and the Government is unable to protect them. As a result of it a large number of people started migrating from there. I would like to say that the Government should promptly pay attention towards it and make proper security arrangements for them. In context of issue regarding returning of migrants, the Government should explain its viewpoint because in present circumstances new people have also started migrating from there. I would like to draw the attention of the Government towards it.

MR. DEPUTY SPEAKER : Please do not repeat.